

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
BEFORE THE REGISTRAR MS. SUJATA SINGH

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27465/2025

PRIYA DARSHNI

Petitioner(s)

VERSUS

KURUKSHETRA UNIVERSITY, KURUKSHETRA & ORS.

Respondent(s)

IA No. 152397/2025 - CONDONATION OF DELAY IN FILING

IA No. 152398/2025 - EXEMPTION FROM FILING O.T.

Date : 17-02-2026 This matter was called on for hearing today.

For Petitioner(s) : Mr. Md. Ali, AOR  
Ms. Shalu, Adv.  
Ms. Chandni, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Service was complete on respondent No.1 through dasti mode on 05.09.2025. Ld. counsel who entered appearance on the last date of hearing for respondent No.1 has not filed any vakalatnama or counter affidavit yet, despite the grant of last opportunity. Today more time has been sought. As last opportunity has already been granted, hence, further opportunity to file counter affidavit is hereby declined. Let vakalatnama be filed as per rules.

Service was complete on respondent No.2 on 12.02.2026, but none has entered appearance.

Ld. Advocate, Ms.Aishwarya Rai, appearing on behalf of Mr.Harish Pandey, Advocate-on-record has entered appearance for respondent No.4. Time has been sought to file vakalatnama and counter affidavit.

contd..

As dasti service was complete on respondent No.4 on 12.2.2026, hence, let counter affidavit be filed within 30 days from the date of service. Let vakalatnama be filed as per rules.

Ld. Counsel for the petitioner has filed affidavit of service with regard to service on respondent Nos.3 to 5 but the same is defective. Let the defects be cured by 24.2.2026.

As per office report, Ld. Counsel for the petitioner has not filed affidavit of dasti service with regard to respondent No.6, despite the grant of last opportunity. However, it has been submitted by Ld. Advocate, Ms. Shalu for the petitioner that an application seeking deletion of the name of respondent No.6 would be moved. Let any such application be moved within one week. If such an application is filed as above, let the same be processed for listing before the Hon'ble Judge in Chambers for necessary directions, failing which the matter be processed for listing before the Hon'ble Judge in Chambers in default of filing affidavit of dasti service.

Let copy of the ROP be furnished to the concerned AOR for information and compliance.

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SUJATA SINGH  
Registrar